

ITEM NO.38 Court 3 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13570/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in WPC No. 17399/2021 passed by the High Court Of Kerala At Ernakulam)

RASOOLSHAN A

Petitioner(s)

VERSUS

THE ADDITIONAL CHIEF SECRETARY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.109711/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 17-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Padmanabhan, AOR  
Mr. Asish Sarkar, Adv.

For Respondent(s) Mr. C. K. Sasi, AOR  
Mr. Abdullah Naseeh, Adv.  
Ms. Meena K.P, Adv.

Mr. Shashibhushan P. Adgaonkar, AOR  
Mr. Gagandeep Sharma, Adv.  
Mr. Rana Sandeep Bussa, Adv.  
Ms. Ruchi Rathi, Adv.

Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We are convinced with the explanation offered on affidavit and the assurances given therein by the State. We only hope and trust that the authorities will take all precautions and

essential steps to ensure that no untoward situation is faced by the students, who are of tender age and would be appearing for the proposed examination.

With these observations, the special leave petition is disposed of.

Pending applications, if any, stand disposed of.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER